

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.NO. 373 OF 2013
Cuttack this the 24th June, 2013

CORAM

HON"BLE SHRI A.K.PATNAIK, MEMBER(J)
HON'BLE SHRI R.C.MISRA, MEMBER(A)

Shri Susanta Kumar Panda, aged about 34 years, S/o. Bhimsen Panda, Ex-GDSBPM, Bataguda B.O. in A/W Kurtamgarh S.O., At/PO-Bataguda, Dist-Kandhamal

...Applicant

By Advocate(s)-Mr.P.K.Padhi

-VERSUS-

1. Union of India represented through

The Secretary-cum-Director General of Posts, Dak Bhawan, Sansad Marg, New Delhi-110 116

2. Post Master General, Berhampur Region, At/PO-Berhampur, Dist-Ganjam, Odisha-760 001

3. Director of Postal Services, Berhampur Region, At/PO-Berhampur, Dist-Ganjam, Odisha-760 001

4. Superintendent of Post Offices, Phulbani Division, At/PO-Phulbani, Dist-Kandhamal, Odisha-762 001

...Respondents

By Advocate(s)-Mr.L.Jena



ORDERHON'BLE SHRI A.K.PATNAIK, MEMBER(J)

Heard Shri P.K.Padhi, learned counsel for the applicant and Shri L.Jena, learned Addl. Central Govt. Standing Counsel, on whom a copy of this O.A. has been served, appearing for the Respondents.

2. The applicant has filed the instant O.A. under Section 19 of the A.T.Act, 1985, praying for direction to dispose of the petitions dated 07.05.2012 and 14.12.2012 pending with Respondent No.2 against the order of removal passed by Respondent No.4 vide order dated 28.09.2007 and confirmed by Respondent No.3 vide order dated 08.07.2009.

3. We find that two comprehensive petitions have been filed by the applicant for reviewing the order of removal passed by the Disciplinary Authority and order of the Appellate Authority, confirming the punishment as imposed by the Disciplinary Authority. Shri Padhi submitted that till date he has received no response.

4. Therefore, without entering into the merit of the case we dispose of this O.A. with direction to Post Master General, Berhampur Division, (Res.No.2) to consider the said petitions dated 7.5.2012 and 14.12.2012 (if still pending) and communicate the result thereof by way of reasoned and speaking order to the applicant within a period of sixty days from the date of receipt of this order. However, we make it clear that if in the meantime the petitions filed by the applicant, as mentioned above, have been disposed of already, the result thereof



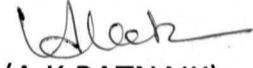
shall be communicated to the applicant within a period of seven days from the date of receipt of this order.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself. No costs.

5. Send a copy of this order along with paper book of the O.A. to Respondent No.2 by Speed Post at the cost of the applicant, for which Shri Padhi undertakes to file the postal requisites by 26.6.2013.

Free copy of this order be made over to the learned counsel for both the sides.


(R.C.MISRA)
MEMBER(A)
BKS


(A.K.PATNAIK)
MEMBER(J)